

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
SPECIAL BENCH

(IB)-02(PB)/2017

IN THE MATTER OF:

Nikhil Mehta & Sons (HUF) & Ors.

.....Petitioners

v.

M/s. AMR Infrastructure Ltd.

.....Respondent

SECTION : UNDER SECTION 7

Order delivered on 03.11.2017

Coram:

CHIEF JUSTICE M.M. KUMAR

Hon'ble President

R. Varadharajan

Hon'ble Member (J)

For the Petitioner(s): Mr. Varun Kathuria, Advocate

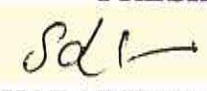
For the Respondent(s): Mr. Ajay Verma, Advocate

ORDER

Let these cases be listed for hearing after the pronouncement of the order by three Members Bench where the question of law is pending consideration as to whether NCLT would be competent to trigger an Insolvency process in the face of pendency of the petition against the same Corporate Debtor in the Hon'ble High Court under Section 433 (e) of the Companies Act.

List for further consideration on 17.11.2017.


(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT


(R. VARADHARAJAN)
(MEMBER JUDICIAL)

03.11.2017

Vineet